

BEFORE SHRI RAMAYAN YADAV, ADDITIONAL SECRETARY & FIRST APPELLATE
AUTHORITY

(Under Section 19 of RTI Act, 2005)
Ministry of Law & Justice: Department of Legal Affairs
Room No. 409, "A" Wing
Shastri Bhawan, New Delhi-110001.

Appeal No. 26/AS(RY)/IC/RTI/2016

IN THE MATTER OF

Shri Abdul Sattar,
Vill. Mishrauli, P.O. Dandopur,
District-Kushinagar-274304 (UP).

Appellant

Versus

Central Public Information Officer,
Ministry of Law & Justice,
Department of Legal Affairs,
Shastri Bhawan,
New Delhi.

Respondent

ORDER

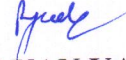
Dated: 14/10/2016

Shri Abdul Sattar (hereinafter, the Appellant) vide RTI application dated 03/02/2015 (received in this office on 12/02/2015) in which he wanted to know the status of his petition dated 29.12.2014. The CPIO, Deptt. of Legal Affairs (hereinafter, the Respondent) vide reply dated 24.4.2015 has informed the Appellant that grievance petition dated 29.12.2014 has been sent to the Chief Secretary, Govt. of Assam vide letter No. A-60011/4/2015-PG dated 31.3.2015. The Appellant again sent a letter dated 7/10/2015 to this office for seeking information. The CPIO again transferred his application on 27/10/2015 to Chief Secretary, Govt. of Assam for appropriate action as the subject matter pertained to them. The Appellant being aggrieved by the decision of CPIO filed the present appeal dated 03.08.2016 (received in this Department on 19.8.2016 on expiry of ten months).

3. After careful examination of the matter, I am of the considered view that the CPIO, vide letters dated 24/04/2015 & 27/10/2015, has already replied to RTI application dated 3/2/2015. However, it appears that the applicant/appellant is not satisfied with the answer and has filed an appeal. As far as Department of Legal Affairs is concerned, the information sought is not concerned with this Department. Moreover, the basic function of this Department is to inter-alia, give legal advice to Ministries/Departments only. Thus, I upheld the reply given by CPIO to the appellant.

4. The appeal is disposed of accordingly.

5. In case, the Appellant is not satisfied/aggrieved this information order, he may file a Second Appeal within 90 days before the Hon'ble CIC, 2nd Floor, August Kranti Bhawan, Bhikaji Cama Place, New Delh-110066.



(RAMAYAN YADAV)

Additional Secretary & First Appellate Authority

Copy to:-

1. Shri Abdul Sattar, Vill. Mishrauli, P.O. Dandopur, District-Kushinagar-274304 (UP).
2. Shri K. Ginkhan Thang, Dy. Secretary & CPIO, Deptt. Of Legal Affairs, Shastri Bhawan, New Delhi.
3. Section Officer, Implementation Cell, Deptt. Of Legal Affairs, Shastri Bhawan, New Delhi-110001



17-10-16